

rary for the information of the Hon'ble Members of Parliament. According to Section 3(4) of the Commission of Inquiry Act, 1952, the report of the Commission is required to be laid before the House of the People together with a Memorandum of the action taken thereon, within a period of six months of the submission of the report by the Commission to the Government. Action in pursuance of this provision is being taken by the Government.

(c.) Does not arise.

#### **Punjab Governor's views on operation Bluestar**

2488. SHRI PRAMOD MAHAJAN:

SHRI VITHALRAO MADHAV:

RAO JADHAV: "

SHRI PRABHAKAR B. KORE:

SHRI HANUMANTHAPPA:

PA;

DR. RATNAKAR PANDEY:

SHRIMATI SATYA BAHIN:

MISS SAROJ KHAPARDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Punjab Governor, Shri V. V. Giri, has described Operation Bluestar as Himalayan Blunder and has offered apologies for the same; and

(b) if so, what are the views of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b) Government have seen news reports attributing to the Governor, a statement in this regard. Another news-item published in the national dailies on 28th July, 1990 to the effect that the Governor had clarified that the views expressed by him about Operation Blue Star were his personal views has also come to notice. The Government have no comment in this regard.

#### **Law and Order Situation in the Country**

2489. SHRI VITHALRAO MADHAV: "RAO JADHAV:

SHRI PRABHAKAR B. KORE:

SHRI H. HANUMANTHAPPA:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that the law and order situation in the country has recently deteriorated;

(b) what is the total number of killings, murders, rapes, atrocities on Scheduled - Castes and Scheduled Tribes in Tamil Nadu in the first six months of 1990 as compared to the corresponding period of last year; and

(c) what steps Government propose to take to control the law and order situation in the coming months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a), to (c) Under the VIIIth Schedule to the Constitution 'public order' and 'police' are State subjects. The primary responsibility for maintenance of law and order thus directly devolves on the State Governments. Nevertheless, the Central Government remains in touch with the State Governments and constantly monitors and reviews the situation. As and when necessary, suitable assistance is provided to the State Governments.

The information relating to Tamil Nadu is being obtained and a Statement will be laid on the Table of the House.

मंत्रियों, संसद सदस्यों और सरकारी अधिकारियों के विदेशी दौरे

2490. डा० अब्दुल अहमद खान  
क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) उन मंत्रियों, सरकारी अधिकारियों तथा संसद सदस्यों के नाम क्या